

**BILLS INTRODUCED IN THE LEGISLATIVE ASSEMBLY OF THE
STATE OF TAMIL NADU**

Under Rule 130 of the Tamil Nadu Legislative Assembly Rules, the following Bill which was introduced in the Legislative Assembly of the State of Tamil Nadu on 9th September, 2021 is published together with Statement of Objects and Reasons for general information:—

L.A. Bill No. 37 of 2021

***A Bill further to amend the Tamil Nadu District Municipalities
Act, 1920.***

Short title and
commence-
ment.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Seventy-second Year of the Republic of India as follows:—

1. (1) This Act may be called the Tamil Nadu District Municipalities (Amendment) Act, 2021.

Amendment of
section 3.

(2) It shall come into force at once.

Tamil Nadu Act V of
1920.

2. In section 3 of the Tamil Nadu District Municipalities Act, 1920 (hereinafter referred to as the principal Act),—

(i) for clause (5), the following clause shall be substituted, namely:—

“(5) ‘Carriage’ means any wheeled vehicle with springs or other appliances acting as springs and includes any kind of bicycle, tricycle, rickshaw, palanquin and boat, but does not include any motor vehicle within the meaning of the Motor Vehicles Act, 1988 (Central Act 59 of 1988).”;

(ii) in clause (8), for the expression “the Indian Companies Act, 1913 (Central Act VII of 1913)”, the expression “the Companies Act, 2013 (Central Act 18 of 2013)” shall be substituted.

Amendment of
section 124-J.

3. In section 124-J of the principal Act, for the Explanation under clause (c), the following Explanation shall be substituted, namely:—

“**Explanation.**— For the purpose of this clause, “person with disability” shall have the same meaning assigned to it under clause (s) of section 2 of the Rights of Persons with Disabilities Act, 2016 (Central Act 49 of 2016).”.

Amendment of
section 250.

4. In section 250 of the principal Act,—

(i) in sub-section (4), in clause (a), for the expression “the Indian Factories Act, 1911 (Central Act XII of 1911)”, the expression “the Factories Act, 1948 (Central Act LXIII of 1948)” shall be substituted;

(ii) in sub-section (6), in the Explanation thereunder, for the expression “the Factories Act, 1934 (Central Act XXV of 1934)”, the expression “the Factories Act, 1948 (Central Act LXIII of 1948)” shall be substituted.

Amendment of
section 306.

5. In section 306 of the principal Act, after clause (28), the following clause shall be inserted, namely:—

“(28-A) for registration of boats and regulation of boating activities in water bodies.”.

6. Throughout the principal Act, for the expressions “the Indian Substitution of Motor Vehicles Act, 1914”, “the Indian Electricity Act, 1910 certain (Central Act IX of 1910)”, “the Land Acquisition Act, 1894 (Central enactments. Act I of 1894)”, “the Cantonments Act, 1924 (Central Act II of 1924)”, “the Tamil Nadu Commercial Crops Markets Act, 1933 (Tamil Nadu Act XX of 1933)”, “the Indian Limitation Act, 1908 (Central Act IX of 1908)” and “the Code of Criminal Procedure, 1898 (Central Act V of 1898)”, wherever they occur, the expressions “the Motor Vehicles Act, 1988 (Central Act 59 of 1988)”, “the Electricity Act, 2003 (Central Act 36 of 2003)”, “the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013 (Central Act 30 of 2013)”, “the Cantonments Act, 2006 (Central Act 41 of 2006)”, “the Tamil Nadu Agricultural Produce Marketing (Regulation) Act, 1987 (Tamil Nadu Act 27 of 1989)”, “the Limitation Act, 1963 (Central Act 36 of 1963)” and “the Code of Criminal Procedure, 1973 (Central Act 2 of 1974)” shall, respectively, be substituted.

STATEMENT OF OBJECTS AND REASONS.

The Government have proposed to regulate the boating activities in Kodaikanal lake, which is under the control of Kodaikanal Municipality, for the purpose of ensuring the safety and security of the passengers and boat operators by providing for registration of boats and issue of fitness certificate for the boats to ply or sail in the lake and also to protect the environmental conditions in one of the most prestigious and popular tourist destination so that the visiting tourists can enjoy the beauty of nature around the lake and thereby revenue to the Municipality may also be augmented.

2. There is no enabling provision in the Tamil Nadu District Municipalities Act, 1920 (Tamil Nadu Act V of 1920) for regulating the boating activities within the limits of a municipality and also to make by-laws by the Council of Municipality for the said purpose. The Government have therefore, decided to amend the said Tamil Nadu Act V of 1920 so as to achieve the objects in view. Further, certain enactments occurring in the said Act have already been repealed and re-enacted. Hence, by taking this opportunity, those repealed enactments have also been proposed to be substituted.

3. The Bill seeks to give effect to the above decisions.

K.N. NEHRU,
Minister for Municipal Administration.

Chennai,
9th September 2021.

K. SRINIVASAN,
Secretary.